GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3678 ANSWERED ON MONDAY THE 8TH AUGUST, 2022 SRAVANA 17, 1944 (SAKA)

RESOLUTION UNDER IBC

QUESTION

3678. SHRI JAGDAMBIKA PAL:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) the details of resolutions in the real estate sector that have taken place in accordance with the Insolvency and Bankruptcy Code (IBC) framework during the last financial year;
- (b) whether the progress on the resolutions under the IBC framework of some of the housing projects has been slow as reported by various media houses and if so, the reasons therefor;
- (c) whether the Government has taken/proposed to take any steps to escalate the pace of resolutions under the IBC framework of these housing projects; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): In the financial year 2021-2022, 210 applications pertaining to real estate sector were admitted for corporate insolvency resolution process (CIRP) under the Insolvency and Bankruptcy Code, 2016 (the Code). Of these, 18 have been resolved, 60 cases have been settled or withdrawn, 63 cases were ordered for liquidation and for the remaining cases, the process is ongoing. (b): Insolvency resolution process for any corporate debtor (CD) is conducted as per the provisions of the Code and Rules/Regulations made thereunder. CD undergoing CIRP is resolved through a resolution plan formulated by resolution applicants based on market driven process. The committee of creditors within its commercial wisdom assesses the feasibility and viability of the resolution plan submitted by the proposed resolution applicant which is then approved by the Adjudicating Authority. Further, the time taken for resolution depends on several factors including the nature of business, business cycles, market sentiments and marketing effort. As on 30th June 2022, total 1,999 CIRPs are ongoing out of which only 436 are in real estate sector. During COVID-19 pandemic period, there has been a general slowdown in the distressed asset market.

(c) & (d): The Government has a regular mechanism available to monitor and strengthen the implementation of the Code through Insolvency Law Committee, constituted under Chairmanship of Secretary, MCA, which makes recommendation to the Government on issues arising from functioning and implementation of the Code as well as on the recommendations/representations received from various stakeholders. Recently, Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 have been amended on 14th June, 2022 to facilitate submission of additional documents with application for CIRP to ease the admission process and responsibility of creditors to provide report on CD available with them to resolution professional.
